

**BEFORE THE PRINCIPAL BENCH,
NATIONAL GREEN TRIBUNAL, NEW DELHI
Original Application No. 100/2019**

IN THE MATTER OF:

Surender Pal Verma

..... Applicant

VERSUS

Ministry of Public Works Department & Ors.

... Respondents

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Filed by:


(Mohd Arif)

Senior Environmental Engineer
(Delhi Pollution Control Committee)
Respondent

New Delhi

Dated: 21/10/19

**BEFORE THE PRINCIPAL BENCH, ^
NATIONAL GREEN TRIBUNAL, NEW DELHI
Original Application No. 100/2019**

IN THE MATTER OF:

Surender Pal Verma

..... Applicant

VERSUS

Ministry of Public Works Department & Ors.

... Respondents

**ADDITIONAL ACTION TAKEN REPORT ON BEHALF OF DELHI
POLLUTION CONTROL COMMITTEE**

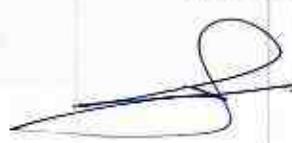
IT IS MOST RESPECTFULLY SHOWETH:

1. That this additional Action Taken Report is being filed in addition to the compliance affidavit dated 12.03.2019 and additional Action Taken Report dated 29.07.2019 already filed before this Hon'ble NGT.

2. That the Hon'ble Tribunal in above referred matter vide its order dated 31.07.2019 ordered as follows:

"..... 5. EDMC, in its report dated 18.07.2019, has stated that garbage has been removed and the issue of pig farms to be shifted is pending before the High Court. Auto tippers have been deployed for collection of waste, C&D waste dumping has been stopped. The issue before the High Court is said to pertain to allotment of alternative sites. We do not express any opinion about the said issue but no illegal activity which is a criminal offence under the law of the land can be allowed to continue on that ground. That the Hon'ble Tribunal in above referred matter vide its order dated 31.07.2019 ordered as follows:

6. We may also note that as per recommendations of the Committee, DJB is to establish a system for carrying untreated sewage/ waste water of the colonies for treatment from Trilokpuri, Indira Camp. Such system may be established by the DJB within six months and a plan



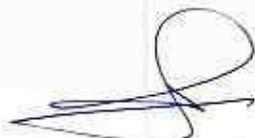
for the purpose be proposed within one month. The action plan may also provide for interim arrangement, such as Phytoremediation techniques to prevent untreated sewage being discharged into water bodies in violation of the provisions of the Water Act. Action plan may be filed with the DPCC. The DPCC may file further action taken report before the next date by e-mail at judicialngt@gov.in

7. The Chief Secretary, Delhi may coordinate the matters having regard to the sensitiveness of the situation and potential of adversely affecting public health of the area.”

3. That, in compliance of Hon'ble NGT order dated 31.07.2019, Directions u/s 33(A) of water act were issued to DJB and Directions u/s 5 of EP Act were issued to PWD, EDMC, DUSIB, DCP(East), DM(East) enclosing copy of Hon'be NGT order dated 31.07.2019 and Joint Inspection Report of the committee on 13.02.2019 to comply with the Directions of Hon'ble NGT order dated 31.07.2019. Copy of the Directions dated 09.08.2019 is annexed hereto as **(Annexure 'A')**
4. That, a joint inspection was conducted on 23.08.2019 at 11.00 AM by a team comprising of officials from DJB, PWD, DPCC, DUSIB & CPCB. The following observations and recommendations were made by the joint inspection team. Copy of Joint Inspection Report of inspection done on 23.08.2019 is annexed hereto as **(Annexure 'B')**

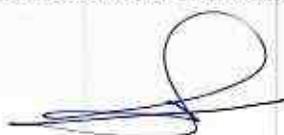
The issues discussed and action to be taken by various departments are as under:-

- i. CPCB & DPCC officials raised the issue of removal of all debris malba etc. dumped along side banks of drains running parallel to Indira Camp, Trilokpuri. PWD was directed to construct banks of drains in such way that Malba could not be dumped in this portion. EDMC was also directed to remove all malba lying over there.
- ii. DPCC raised the issue of slow progress of construction of PWD drain. PWD officials assured that the construction of this drain will be completed within two months.
- iii. It was assessed by the joint inspection team that there is a need to provide a conveyance system for the waste water generated



in the Indira Camp JJ Cluster (under the jurisdiction of DUSIB) so that the same can be treated in the nearby STP. For the said purpose, a piece of land needs to be identified where the waste water from the Indira Camp can be collected and pumped to either Kalyanpuri SPS or to the 1600 mm dia DJB trunk sewer connected to Kalyanpuri SPS. Since there is no vacant land available in the Indira Camp, a piece of vacant land in DDA park, 8A Block, Janta Flats, Trilokpuri near Mother's Mary School was identified to setup the trapping arrangement, sump and pumping station to accomplish the task.

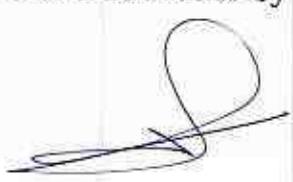
- iv. CPCB official informed that it is not possible to provide interim arrangement such as phyto-remediation techniques to prevent untreated sewage being discharged into water bodies due to non availability of space near Indira Camp Trilokpuri.
5. Directions u/s 33(A) of water act to the DJB and u/s 5 of EP (A) to EDMC, DJB, DUISB, PWD & DM(East) were issued again on 05.09.2019 to the respective departments to comply with the decisions taken in the meeting and recommendations made during joint inspection conducted on 23.08.2019 so as to comply with the Hon'ble NGT order dated 31.07.2019. Copy of Directions dated 05.09.2019 is annexed hereto as **(Annexure 'C')**
6. That a meeting was convened in the chamber of Chief Secretary, GNCTD on 27.09.2019 where CEO(DJB), CEO(DUSIB), Commissioner (EDMC), Member Secretary (DPCC) and other senior officers from respective departments were present to discuss the issues and compliance to be made by various departments in order to comply with Hon'ble NGT order dated 31.07.2019. Minutes of the meeting held on 27.09.2019 is annexed hereto as **(Annexure 'D')**. The Chief Secretary decided that there is a urgent need to provide the necessary arrangement for collection and conveyance of the sewer water collected in the Indira Camp JJ Colony in the interest of protecting public health and all agencies must come forward to resolve the issues. Accordingly, DJB was directed to prepare an action plan for taking up the work at the identified land or at any suitable location in the JJ Colony without waiting for the fund transfer by DUSIB so that the basic facility is provided to the residents and the orders of Hon'ble NGT are complied with. Since the



JJ Colony is under the jurisdiction of DUSIB, DUSIB was directed to arrange for the land required for setting of the facility from DDA by invoking the statutory provisions available to it. It was further decided that DUSIB will make the fund available to DJB subsequently.

7. That in pursuant of Hon'ble NGT directions and decision of chief secretary, DJB has prepared an action plan which is annexed hereto as **(Annexure 'E')**; the details of which are as under:-

- i. Indira Camp Trilokpuri is a JJ cluster located near Block 2 Trilokpuri having about 1500 pkka houses. This JJ cluster is maintained by DUSIB. There is no sewerage network in this JJ cluster.
- ii. DJB will take responsibility of conveyance of sewage flowing out from this JJ cluster by trapping of the sewage flow in the nearby PWD drain to DJB's sewage network.
- iii. The said work of trapping the drain and conveyance system will be undertaken by DJB as a deposit work on behalf of DUSIB for which necessary funds will be made available by DUSIB to DJB (Approx. Rs. 2.0 Crore). detailed estimates will be sent to DUSIB by DJB by 07.10.2019.
- iv. A piece of land needs to be identified where the waste water from the Indira Camp can be collected and pumped to either Kalyanpuri SPS or to the 1600 mm dia DJB trunk sewer connected to Kalyanpuri SPS. Since there is no vacant land available in the Indira Camp, a piece of vacant land in DDA park, 8A Block, Janta Flats, Trilokpuri near Mother's Mary School was identified to setup the trapping arrangement, sump and pumping station to accomplish the task. To achieve this, DUSIB shall provide land measuring about 500 Sq. mtrs. from DDA to DJB within 2 months time.
- v. DJB submitted that it will immediately initiate the process of tendering and award of the work of Trapping and Conveyance from PWD Drain upto DJB's Trunk sewer and construction of sewage pumping station in anticipation of funds from DUSIB and the provision of necessary 500 sq meters land in DDA Park by DUSIB from DDA. The timelines



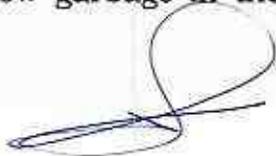
e/s

involved in the execution of this work is presented in tabular format as follows:

S.No.	Activity	Details	Timeline*
1.	Preparation of estimate	Estimate for SPS alongwith O&M & pipe line	07.10.2019
2.	Approval of estimate/inviting of tender		31.10.2019
3.	Award of work		30.11.2019
4.	Completion of work		4 months after handing over the land for SPS by DUSIB/DDA.

*Subject to availability of funds and land from DUSIB

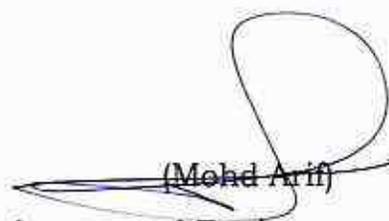
8. That compliance report alongwith photographs was received from EDMC on 26.09.2019, is annexed hereto as **(Annexure 'F')**: The actions taken by EDMC are as follows:-
- i. Regular cleanliness drive is being carried out along the passage of the drain and additional staff has been deployed to ensure the cleanliness in the area.
 - ii. Auto Tippers have been deployed for collection and transportation of garbage from the site to the nearest dhalao to ensure that people throw the garbage directly into the Tipper and do not litter it on the road/throw it into the drain.
 - iii. The drain is being re-constructed by the PWD and at present the debris from the drain has been removed from the trench and dumped along the ground. However, EDMC is carrying out regular cleanliness drive, chalk powder is spread to avoid any infectious and water-borne diseases and ensuring that the area remains clean.
 - iv. EDMC has taken coercive action against violators in the vicinity who throw garbage in the drains or dump waste material into



the drain. 15 Number of challans issued by EDMC and photographs of the site are enclosed for the perusal.

9. That compliance report alongwith photographs is received from PWD on 21.10.2019, is annexed hereto as **(Annexure 'G')**: The actions taken by PWD are as follows:-

- i. The 90% of RCC drain work has been completed and the rest of RCC is likely to be completed by 31.10.2019. The other related works like dressing of surface and repair dwarf wall will be completed simultaneously.



(Mohd Arif)
Senior Environmental Engineer
(Delhi Pollution Control Committee)

New Delhi

Dated: 21/10/19

By Speed Post



F. No. DPCC/CMC-I/2019/2323 - 2325

Dated: 09/08/2019

The Commissioner
 East Delhi Municipal Corporation
 1st Floor, Udyog Sadan, 419, F.I.E, Patparganj Industrial Area
 Delhi-110092

Subject: Directions u/s 5 of The Environment Protection Act, 1986 as amended to date.

And whereas, Delhi Pollution Control Committee has been vested with the powers under section 5 of Environment (Protection) Act, 1986 which empowers the Delhi Pollution Control Committee (DPCC) to issue directions in writing to any person, officer or any authority shall be bound to comply with such directions.

Whereas an inspection by Joint Inspection Committee of the officers from CPCB, DPCC and EDMC was done on 13/02/2019 (copy enclosed) in compliance of the direction of Hon'ble NGT. During inspection the team has observed that:

1. Construction and Demolition waste and Garbage was being dumped along the drain.
2. There were some pig farms and slaughtering of pigs is carried out adjacent to the drain and the waste is dumped/ discharged into/ alongside the drain.

And Whereas, Hon'ble National Green Tribunal in the matter Surender Pal Verma Vs Ministry of Public Works Department & Ors vide Original Application No. 100/2019 (IA No. 50/2019 and IA No. 51/2019) has passed order on 31.07.2019 (copy enclosed) as follows:-

"EDMC, in its report dated 18.07.2019, has stated that garbage has been removed and the issue of pig farms to be shifted is pending before the High Court. Auto tippers have been deployed for collection of waste, C&D waste dumping has been stopped. "

In view of above the Competent Authority in Delhi Pollution Control Committee and as decided, in exercise of powers conferred upon it u/s 5 of The Environment Protection Act, 1986 as amended to date, hereby issue the following directions:

1. That you should continue removing any form of waste that is being dumped along the drain vicinity (both C&D and Garbage).
2. That you should keep a constant vigil along the drain area to stop the locals from dumping of Garbage/ C&D Waste in Trilokpuri drain.

c/8

You are requested to direct the concerned officials to take necessary action as above and submit the updated A.T.R before date of NGT on 09/10/2019 so as to comply with Hon'ble NGT order in true letter and spirit.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


MOHD ARIF
Incharge (CMC I)

Copy to

1. Deputy Commissioner, Office of the Dept. Commissioner(EDMC), Shahdara (South) Zone, Behind Kakardooma Court, Vishwas Nagar, Delhi-110032


AEE (CMC I)

C/9

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-I/2019/2326 - 2329

Dated: 09/08/2019

Principal Secretary,
Urban Development
9th & 10th Level,
Delhi Secretariat, I.P. Estate,
New Delhi - 110 002

Subject: Directions u/s 5 of The Environment Protection Act, 1986 as amended to date.

And whereas, Delhi Pollution Control Committee has been vested with the powers under section 5 of Environment (Protection) Act, 1986 which empowers the Delhi Pollution Control Committee (DPCC) to issue directions in writing to any person, officer or any authority shall be bound to comply with such directions.

Whereas as an inspection by Joint Inspection Committee of the officers from CPCB, DPCC and EDMC was conducted on 13/02/2019 (copy enclosed) in compliance of the direction of Hon'ble NGT. During inspection the team has observed the following action points related to the PWD.

1. There is need for desilting of sludge from drain on regular basis, removal of floating material from the drain and removal of bushes/ weed along the drain by PWD.
2. The kuccha drain needs to be upgraded by PWD immediately for the entire stretch as per design criteria of storm water drain and ensure their use to carry storm water drain only.
3. Encroachment on the drain by locals i.e. Indira Camp and adjoining residential colonies and Pig Farms need to be removed by land owning agency to avoid illegal dumping of domestic, construction & demolition waste and pig farm waste.

And Whereas, Hon'ble National Green Tribunal in the matter Surender Pal Verma Vs Ministry of Public Works Department & Ors vide Original Application No. 100/2019 (IA No. 50/2019 and IA No. 51/2019) has passed order on 31.07.2019 (copy enclosed) as follows:-

“Additional action taken report has also been filed by the DPCC on 29.07.2019 to the effect that PWD has furnished compliance report on 15.07.2019 that desilting was being done, the work of RCC drain has been started and the issue of encroachment is being brought to the notice of STF”

Next Date of Hearing is 09/10/2019

In view of above the Competent Authority in Delhi Pollution Control Committee and as decided, in exercise of powers conferred upon it u/s 5 of The Environment Protection Act, 1986 as amended to date, hereby issue the following directions:

1. That you are to remove all the encroachment from the Trilokpuri storm water drain and complete the construction of the RCC drain within time and initiate step for removal of encroachment on the said drain so that the same may be appraised to Hon'ble NGT on next date of hearing.
2. The complete action should be taken for desilting and removal of encroachment on the Trilokpuri drain.

C/10

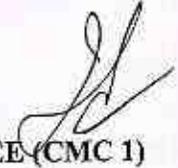
You are requested to direct the concerned officials to take necessary action as above and submit updated A.T.R before date of NGT on 09/10/2019 so as to comply with Hon'ble NGT order in true letter and spirit.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


MOHD. ARIF
Incharge (CMC 1)

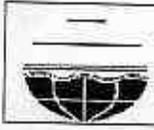
Copy to:-

1. The Chief Engineer, East Maintenance, (PWD), 3rd Floor, MSO Building, I.P.Estate, New Delhi: 110002
2. The Executive Engineer, Office of Executive Engineer, CRM Division East Road (M-212), Ramesh Park, Near Shakarpur Police Station, Pusta Road, Delhi - 110092


AEE (CMC 1)

c/11

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-I/2019 2318 - 2322

Dated: 09/08/2019

To

The Chief Executive Officer
Delhi Urban Shelter Improvement Board
Govt. of NCT of Delhi
Punarwas Bhawan, I.P. Estate
New Delhi-110002

Deputy Commissioner (EDMC)
Shahdara (South) Zone,
Behind Kakardooma Court,
Vishwas Nagar, Delhi-110032

The District Magistrate (East)
L M Bund, Shastri Nagar
Delhi-110031

Subject: Directions u/s 5 of The Environment Protection Act, 1986 as amended to date.

And whereas, Delhi Pollution Control Committee has been vested with the powers under section 5 of Environment (Protection) Act, 1986 which empowers the Delhi Pollution Control Committee (DPCC) to issue directions in writing to any person, officer or any authority shall be bound to comply with such directions.

Whereas as an inspection by Joint Inspection committee of the officers from CPCB, DPCC and EDMC was done on 13/02/2019(copy enclosed) in compliance of the direction of Hon'ble NGT. During inspection the team has observed that there are some pig farms illegally established on the drain area and slaughtering of Pigs is carried out adjacent to the drain and the waste is dumped/ discharge into/ alongside the drain, which is causing pollution and nuisance to the environment of the nearby locality.

And Whereas, Hon'ble National Green Tribunal in the matter Surender Pal Verma Vs Ministry of Public Works Department & Ors vide Original Application No. 100/2019 (IA No. 50/2019 and IA No. 51/2019) has passed order on 31.07.2019 (copy enclosed) as follows:-

"EDMC, in its report dated 18.07.2019, has stated that garbage has been removed and the issue of pig farms to be shifted is pending before the High Court. Auto tipper have been deployed for collection of waste, C&D waste dumping has been stopped. The issue before the High Court is said to pertain to allotment of alternative sites. We do not express any option about the said issue but no illegal activity which is a criminal offence under the law of the land can be allowed to continue on that ground"

Next date of Hearing is 09/10/2019

In view of above the Competent Authority in Delhi Pollution Control Committee and as decided, in exercise of powers conferred upon it u/s 5 of The Environment Protection Act, 1986 as amended to date, hereby issue the following directions:

C/12

1. That illegal pig farms adjacent to Trilokpuri drain area shall be removed and make sure that no more slaughtering of pigs shall be carried out and no waste/carcass of pigs shall be thrown in the Drain/ Area.

You are requested to direct the concerned officials to take necessary action as above and submit updated A.T.R well before date of Hon'ble NGT hearing on 09/10/2019 so as to comply with Hon'ble NGT orders in true letter and spirit.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


MOHD. ARIEF
Incharge (CMC I)

Copy to:

1. The Deputy Commissioner of Police (East), Mandawali, Fazalpur, Delhi-110092


AEE (CMC I)

C/13

DPCC-1919

By Speed Post

	<p>DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT AND FOREST 4TH FLOOR, ISBT BUILDING, KASHI NAGAR GATE, DELHI-6 visit us at : http://dpcc.delhigovt.nic.in</p>	<p>COMMITTEE NCT OF DELHI</p>
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F. No. DPCC/CMC-I/2019 / 2330 - 2332

Dated: 09/08/2019

The Chief Executive Officer,
Delhi Jal Board, Varunalaya Ph-II, Jhandewalan,
Karol Bagh, New Delhi, Delhi 110005

Subject: Directions u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 as amended to date.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas as an inspection by Joint Inspection committee of the officers from CPCB, DPCC and EDMC was done on 13/02/2019(copy enclosed) in compliance of the direction of Hon'ble NGT. During inspection the team has observed that the untreated waste water of adjacent unauthorized JJ Colony (Indira Camp, Trilokpuri) is also is being discharged into the PWD storm water drain without any treatment hence causing water pollution

And Whereas, Hon'ble National Green Tribunal in the matter Surender Pal Verma Vs Ministry of Public Works Department & Ors vide Original Application No. 100/2019 (IA No. 50/2019 and IA No. 51/2019) has passed order on 31.07.2019 (copy enclosed) as follows:-

"DJB is to establish a system for carrying untreated sewage/ waste water of the colonies for treatment from Trilokpuri, Indira Camp. Such system may be established by the DJB within six months and a plan for the purpose be proposed within one month. The action plan may also provide for interim arrangement, such as Phyto-remediation techniques to prevent untreated sewage being discharged into water bodies in violation of the provisions of the Water Act. Action plan may be filed with the DPCC."

Next Date of Hearing is 09/10/2019

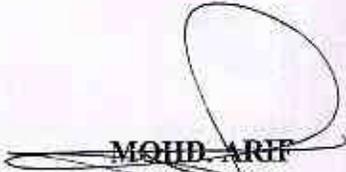
In view of above the Competent Authority in Delhi Pollution Control Committee and as decided, in exercise of powers conferred upon it u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 as amended to date, hereby issue the following directions:

1. That in compliance of Hon'ble NGT Directions, you should establish a system within six months for carrying untreated sewage/ waste water of the colonies for treatment from Trilokpuri, Indira Camp.
2. That you are to come up with a plan for the proposed system within one month and in the meantime you are to come up with an interim arrangement such as Phytoremediation techniques to prevent untreated sewage being discharged into water bodies in violation of the provisions of the Water Act.
3. That you have to file an action plan with the DPCC on this matter.

C/14

You are requested to direct the concerned officials to take necessary action as above and submit updated A.T.R before date of next Hon'ble NGT hearing on 09/10/2019 so as to comply with Hon'ble NGT order in true letter and spirit.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


MQHD ARIF
Incharge (CMC I)

Copy to:-

1. Member (Drainage), Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi, Delhi 110005


ABE (CMC I)

Annexure-B

9/15

DELHI JAL BOARD : GOVT. OF N.C.T. OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (EAST) I
M-16 POCKET - E : MAYUR VIHAR PHASE - II
DELHI - 110091

NO.F-2/DJB/EE (EAST)I/2019/ 3466 - 80

Dated : 30-8-19

Subject: Joint Inspection on 23.08.2019 at 11.00 AM with senior officers from DUSIB, DPCC, CPCB, PWD and EDMC along with DJB field officers.

Reference:- Minutes of meeting in meeting held on 22.08.2019 in the chamber of CE(East) regarding Hon'ble NGT matter of Surinder Pal Verma V/s Ministry of Public and Works Department & Others regarding discharge of untreated sewerage and waste water from Indira Camp, Trilokpuri.

As directed in meeting dated 22.08.2019, the joint inspection was carried out on 23.08.2019 at 11.00 AM. The following were present:

1. Sh.V.K. Singh, EE (DJB)
2. Sh. R.K. Tripathi, EE(PWD)
3. Sh. M.I. Siddique, AEE(DPCC)
4. Mohd. Arif, EE (DPCC)
5. Sh. P.K. Singh, EE (DUSIB)
6. Sh. Daanish Meena, Scientist -B (CPCB)
7. Sh. Khushi Ram, AE (EDMC)
8. Sh. K.K. Sharma, JE (EDMC)
9. Sh. Veer Bahadur Singh, AE (DUSIB)
10. Sh. Y.K. Sharma, ZE (DJB)
11. Sh. Mayank Pratap Singh, JE (DJB)

The issues discussed and action to be taken by various departments is as under:-

1. CPCB & DPCC officials raised the issue of removal of all debris malba etc. dumped along side banks of drains running parallel to Indira Camp, Trilokpuri. They instructed PWD to construct banks of drains in such way that Malba could not be dumped in this portion. They instructed EDMC to remove all malba lying over there.
2. DPCC raised the issue of slow progress of construction of PWD drain. Mr. R.K. Tripathi, EE (PWD) assured that the construction of this drain will be completed within two months.

2/16

3. DUSIB was directed by DPCC, CPCB to intercept the sewage coming from JJC and toilet blocks and shall interconnect to nearby DJB sewer lines, wherever feasible with intimation to DJB.
4. DUSIB was directed by DPCC and CPCB to relocate these Piggery farms and ensure that waste from these farms does not enter in to this drain.
5. During inspection it was noticed that trapping of the PWD drain and construction of sump & pump house can be done in DDA Park in 8A Block Janta Flats Trilokpuri near Mother's Mary School. Construction of trapping arrangement, sump & pump house and laying of pipe line up to Kalyanpuri SPS/1600 mm dia Trilokpuri trunk sewer is to be done by DUSIB as the area of Indira Camp JJ Cluster falls under DUSIB.


EXECUTIVE ENGINEER (EAST)I

All concerned

Copy for kind information to:-

1. Secy. To CEO
2. Member(Dr.)
3. CE(East)
4. SE(East)


EXECUTIVE ENGINEER (EAST)I

C/17

Joint inspection at Indira Camp along at Tsuboklusi in AE-SS⁽¹⁾ on 23-05-19 at 11.00 AM.

Sl. No.	Name	Designation	Deptt.	Mobile No	Sign
1-	R.K. TRIPATHI	EE Prod		986830377	
2-	M. I. Siddiqui	AEU DPC		9717553535	
3-	Md. Anuj	EE DCC		9717593510	
4-	P.K. Singh	IEE(DUSIB)		9717999137	
5-	Danish Khan	Scientist B, CCB		7838021589	
6-	K.K. Sharma	SE(EDMC)		9717788128	
7-	Kumar Prakash	AE (AMT)		8888889055	
8-	Veer Bahadur Singh	AE. DUSIB		9717999321	
9-	Mayank Prakash	SE PDB		9650091312	
10-	Y.K. Sharma	SE DSB		9650290211	



F. No. DPCC/CMC-1/2019 / 2535-38

Dated: 05-09-2019

To

Annexure-C

The Chief Executive Officer
Delhi Urban Shelter Improvement Board
Govt. of NCT of Delhi
Punarwas Bhawan, I.P. Estate
New Delhi-110002

C/18

Deputy Commissioner (EDMC)
Shahdara (South) Zone,
Behind Kakardooma Court,
Vishwas Nagar, Delhi-110032

The District Magistrate (East)
L M Bund, Shastri Nagar
Delhi-110031

Subject: Directions u/s 5 of The Environment Protection Act, 1986 as amended to date.

And whereas, Delhi Pollution Control Committee has been vested with the powers under section 5 of Environment (Protection) Act, 1986 which empowers the Delhi Pollution Control Committee (DPCC) to issue directions in writing to any person, officer or any authority shall be bound to comply with such directions.

Whereas as an inspection by Joint Inspection committee of the officers from CPCB, DPCC and EDMC was done on 13/02/2019(copy enclosed) in compliance of the direction of Hon'ble NGT. During inspection the team has observed that there are some pig farms illegally established on the drain area and slaughtering of Pigs is carried out adjacent to the drain and the waste is dumped/ discharge into/ alongside the drain, which is causing pollution and nuisance to the environment of the nearby locality.

And Whereas, Hon'ble National Green Tribunal in the matter Surrender Pal Verma Vs Ministry of Public Works Department & Ors vide Original Application No. 100/2019 (IA No. 50/2019 and IA No. 51/2019) has passed order on 31.07.2019 (copy enclosed) as follows:-

“EDMC, in its report dated 18.07.2019, has stated that garbage has been removed and the issue of pig farms to be shifted is pending before the High Court. Auto tipper have been deployed for collection of waste, C&D waste dumping has been stopped. The issue before the High Court is said to pertain to allotment of alternative sites. We do not express any option about the said issue but no illegal activity which is a criminal offence under the law of the land can be allowed to continue on that ground”

Next date of Hearing is 09/10/2019

And whereas Direction under section 5 of EP Act was issued vide letter of even no. dated 09/08/2019 however no compliance/ Action Plan has been received so far from your office. (Copy of Directions dated 09/08/2019 is enclosed herewith)

And whereas, a meeting was convened by DJB on 22/08/2019 in this regard wherein officials from DUSIB, CPCB, EDMC and DPCC regarding discharge of untreated sewage and untreated waste water from Indira Camp, Trilokpuri into PWD storm water drain etc. was discussed that Trilokpuri Resettlement is a fully sewered area and sewage is being carried through internal/ peripheral & trunk sewer of 250 mm to 1600 mm dia to Kalyanpuri SPS and from there it is being pumped to Kondli STP for further treatment and disposal (Copy of minutes of meeting dated 22/08/2019 is enclosed herewith)

C/19

And whereas it was further apprised that Indira Camp is JJ cluster which is maintained by DUSIB and no sewerage system exists in this JJ cluster. Although there is community toilet at A-Block. In this cluster untreated waste water from individual toilets and kitchen waste besides waste water from washing flows in open drain. Chief Engineer (C)-I DUSIB told there wherever sewer line are there in vicinity of CTB, they are connected to sewer lines otherwise septic tanks are constructed.

And whereas, an inspection was carried out by a team of officials from DUSIB, CPCB, EDMC, PWD, DJB and DPCC on 23/08/2019. During inspection, it was observed that Pig farm from adjacent to Trilokpuri Drain still exist and no action plan w.r.t removal of pig farm and stopping of slaughtering of pigs and throwing of waste into drain has not been taken so far. (Copy of Inspection Report dated 23/08/2019 is enclosed herewith)

And whereas it was agreed by all concerned to inspect the site to locate a piece of land where discharge of drain can be collected and pumped to either Kalyanpuri SPS or 1600 mm dia DJB Trunk sewer going to Kalyanpuri SPS. The cost of this system shall be borne by DUSIB. This work shall be carried out by DUSIB or on their request it can be carried out by Project Wing of DJB as deposit work.

In view of above the Competent Authority in Delhi Pollution Control Committee and as decided, in exercise of powers conferred upon it u/s 5 of The Environment Protection Act, 1986 as amended to date, hereby issue the following directions:

- That illegal pig farms adjacent to Trilokpuri drain area shall be removed and make sure that no more slaughtering of pigs shall be carried out and no waste/carcass of pigs shall be thrown in the Drain/ Area.

You are requested to direct the concerned officials to take necessary action as above and submit A.T.R immediately so as to comply with Hon'ble NGT orders in true letter and spirit.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


MOHD. ARIF
Incharge (CMC I)

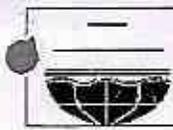
Copy to:

1. The Deputy Commissioner of Police (East), Mandawali, Fazalpur, Delhi-110092

2. Master file

o/c


AEE (CMC I)



F. No. DPCC/CMC-I/2019 2527-29

Dated: 05.09.2019

C/20

The Commissioner
East Delhi Municipal Corporation
1st Floor, Udyog Sadan, 419, F.I.E, Patparganj Industrial Area
Delhi-110092

Subject: Directions u/s 5 of The Environment Protection Act, 1986 as amended to date.

And whereas, Delhi Pollution Control Committee has been vested with the powers under section 5 of Environment (Protection) Act, 1986 which empowers the Delhi Pollution Control Committee (DPCC) to issue directions in writing to any person, officer or any authority shall be bound to comply with such directions.

Whereas an inspection by Joint Inspection Committee of the officers from CPCB, DPCC and EDMC was done on 13/02/2019(copy enclosed) in compliance of the direction of Hon'ble NGT. During inspection the team has observed that:

1. Construction and Demolition waste and Garbage was being dumped along the drain.
2. There were some pig farms and slaughtering of pigs is carried out adjacent to the drain and the waste is dumped/ discharged into/ alongside the drain.

And Whereas, Hon'ble National Green Tribunal in the matter Surender Pal Verma Vs Ministry of Public Works Department & Ors vide Original Application No. 100/2019 (IA No. 50/2019 and IA No. 51/2019) has passed order on 31.07.2019 (copy enclosed) as follows:-

“EDMC, in its report dated 18.07.2019, has stated that garbage has been removed and the issue of pig farms to be shifted is pending before the High Court. Auto tippers have been deployed for collection of waste, C&D waste dumping has been stopped. ”

And whereas Directions under section 5 of EP Act was issued vide letter of even no. dated 09/08/2019 however no compliance report/ Action Taken Report has been received so far from your office (Copy of Directions dated 09/08/2019 is enclosed herewith)

And whereas, a meeting was convened by DJB in this regard wherein on 22/08/2019 officials of DUSIB, CPCB, EDMC and DPCC were present. (Copy of Minutes of Meeting dated 22/08/2019 are enclosed herewith)

And whereas, an inspection was carried on 23/08/2019 by a team of officials from DUSIB, CPCB, EDMC, PWD, DJB and DPCC. During inspection by the team it was noticed that malba/ garbage was lying in and along the Trilokpuri drain which reveals that proper cleaning is not being carried out by EDMC (Copy of Inspection Report dated 23/08/2019 is enclosed herewith)

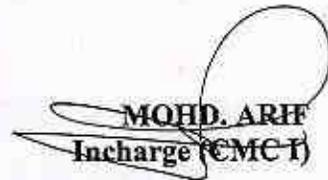
In view of above the Competent Authority in Delhi Pollution Control Committee and as decided, in exercise of powers conferred upon it u/s 5 of The Environment Protection Act, 1986 as amended to date, hereby issue the following directions:

C/21

1. That you should continue to remove any form of waste that is being dumped along the drain vicinity (both C&D and Garbage) and deploy machinery for this purpose and submit Action Taken Report in this regard immediately.
2. That you should keep a constant vigil along the drain area to stop the locals from dumping of Garbage/ C&D Waste in Trilokpuri drain.
3. And no slaughtering of Pigs may be carried out in drain vicinity/ area.

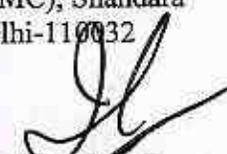
You are requested to direct the concerned officials to take necessary action as above and submit the compliance report immediately so as to comply with Hon'ble NGT order in true letter and spirit.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

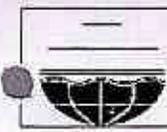

MOHD. ARIF
Incharge (CMC I)

Copy to

1. Deputy Commissioner, Office of the Dept. Commissioner(EDMC), Shahdara (South) Zone, Behind Kakardooma Court, Vishwas Nagar, Delhi-110032
2. Master file


AEE (CMC I)





F. No. DPCC/CMC-I/2019 2530 - 33

Dated: 05-09-2019

C/22

Principal Secretary,
Urban Development
9th & 10th Level,
Delhi Secretariat, I.P. Estate,
New Delhi - 110 002

Subject: Directions u/s 5 of The Environment Protection Act, 1986 as amended to date.

And whereas, Delhi Pollution Control Committee has been vested with the powers under section 5 of Environment (Protection) Act, 1986 which empowers the Delhi Pollution Control Committee (DPCC) to issue directions in writing to any person, officer or any authority shall be bound to comply with such directions.

Whereas as an inspection by Joint Inspection Committee of the officers from CPCB, DPCC and EDMC was conducted on 13/02/2019(copy enclosed) in compliance of the direction of Hon'ble NGT. During inspection the team has observed the following action points related to the PWD.

1. There is need for desilting of sludge from drain on regular basis, removal of floating material from the drain and removal of bushes/ weed along the drain by PWD.
2. The kuccha drain needs to be upgraded by PWD immediately for the entire stretch as per design criteria of storm water drain and ensure their use to carry storm water drain only.
3. Encroachment on the drain by locals i.e. Indira Camp and adjoining residential colonies and Pig Farms need to be removed by land owning agency to avoid illegal dumping of domestic, construction & demolition waste and pig farm waste.

And Whereas, Hon'ble National Green Tribunal in the matter Surender Pal Verma Vs Ministry of Public Works Department & Ors vide Original Application No. 100/2019 (IA No. 50/2019 and IA No. 51/2019) has passed order on 31.07.2019 and issued suitable Directions to comply with.

And whereas Directions under section 5 of EP Act was issued vide letter of even no. dated 09/08/2019 however no compliance/ Action Plan has been received so far from your office. (Copy of Directions dated 09/08/2019 is enclosed herewith)

And whereas, a meeting was convened by DJB on 22/08/2019 in this regard wherein officials of DUSIB, CPCB, EDMC and DPCC were present and issues regarding discharge of untreated sewage and untreated waste water from Indira Camp, Trilokpuri into PWD storm water drain was discussed and observed that Trilokpuri Resettlement is a fully seweraged area and sewage is being carried through internal/ peripheral & trunk sewer of 250 mm to 1600 mm dia to Kalyanpuri SPS and from there it is being pumped to Kondli STP for further treatment and disposal. (Copy of Minutes of Meeting held on 22/08/2019 is enclosed herewith)

And whereas, an inspection was carried out by a team of officials from DUSIB, CPCB, EDMC, PWD, DJB and DPCC on 23/08/2019, During inspection it was noticed that construction of Trilokpuri drain was going on as directed. However progress of construction of PWD drain was slow and malba /debris generated was still lying adjacent to drain which is to be removed on urgent basis and construction of RCC drain shall be completed on urgent basis before next hearing of Hon'ble NGT (Copy of Inspection Report dated 23/08/2019 is enclosed herewith)

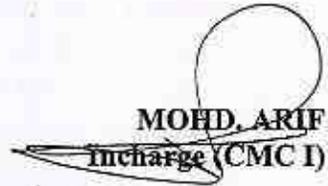
In view of above the Competent Authority in Delhi Pollution Control Committee and as decided, in exercise of powers conferred upon it u/s 5 of The Environment Protection Act, 1986 as amended to date, hereby issue the following directions:

C/23

1. That you are required to remove all the encroachment from the Trilokpuri storm water drain and complete the construction of the RCC drain within time and initiate steps for removal of encroachment/ debris/ malba generated during construction from the drain site so that the same may be appraised to Hon'ble NGT on next date of hearing.

You are requested to direct the concerned officials to take necessary action as above and submit A.T.R immediately in compliance of NGT order dated 31/07/2019 so as to comply with Hon'ble NGT order in true letter and spirit.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


MOHD. ARIF
Incharge (CMC I)

Copy to:-

1. The Chief Engineer, East Maintenance, (PWD), 3rd Floor, MSO Building, I.P.Estate, New Delhi: 110002
2. The Executive Engineer, Office of Executive Engineer, CRM Division East Road (M-212), Ramesh Park, Near Shakarpur Police Station, Pusta Road , Delhi - 110092
3. Master file


AEE (CMC I)





F. No. DPCC/CMC-I/2019 / 2539-41

Dated: 05.09.2019

The Chief Executive Officer,
Delhi Jal Board, Varunalaya Ph-II, Jhandewalan,
Karol Bagh, New Delhi, Delhi 110005

C/24

Subject: Directions u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 as amended to date.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And Whereas, Hon'ble National Green Tribunal in the matter Surender Pal Verma Vs Ministry of Public Works Department & Ors vide Original Application No. 100/2019 (IA No. 50/2019 and IA No. 51/2019) has passed order on 31.07.2019.

"DJB is to establish a system for carrying untreated sewage/ waste water of the colonies for treatment from Trilokpuri, Indira Camp. Such system may be established by the DJB within six months and a plan for the purpose be proposed within one month. The action plan may also provide for interim arrangement, such as Phyto-remediation techniques to prevent untreated sewage being discharged into water bodies in violation of the provisions of the Water Act. Action plan may be filed with the DPCC."

Next Date of Hearing is 09/10/2019

And whereas Direction under section 33(A) of Water Act was issued vide letter of even no. dated 09/08/2019 however no compliance/ Action Plan has been received so far from your office (Copy of Directions dated 09/08/2019 is enclosed herewith)

And whereas meeting in this regard was convened by DJB on 22/08/2019 in presence of official of DUSIB, CPCB, EDMC and DPCC regarding discharge of untreated sewage and untreated waste water from Indira Camp, Trilokpuri into PWD storm water drain. Where it was discussed that Trilokpuri Resettlement is a fully sewered area and sewage is being carried through internal/ peripheral & trunk sewer of 250 mm to 1600 mm dia to Kalyanpuri SPS and from there it is being pumped to Kondli STP for further treatment and disposal (Copy of minutes of meeting dated 22/08/2019 is enclosed herewith)

And whereas, an inspection was carried out by a team of officials from DUSIB, CPCB, EDMC, PWD, DJB and DPCC on 23/08/2019. During inspection, it was noticed that trapping of the PWD drain and construction of sump and pump house can be done in DDA park in 8A Block Janta Flats Trilokpuri near Mother's Mary School. (Copy of Inspection Report dated 23/08/2019 is enclosed herewith)

In view of above the Competent Authority in Delhi Pollution Control Committee and as decided, in exercise of powers conferred upon it u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 as amended to date, hereby issue the following directions:

- 1) That in compliance of Hon'ble NGT Directions, you should establish a system within six months for carrying untreated sewage/ waste water of the colonies for treatment from Trilokpuri, Indira Camp.

C/25

- 2) That you are to come up with a plan for the proposed system immediately and in the meantime you are to come up with an interim arrangement such as Phyto-remediation techniques to prevent untreated sewage being discharged into water bodies in violation of the provisions of the Water Act.
- 3) That you have to file a detailed Action Plan with the DPCC on this matter so that a report may be submitted to the Hon'ble NGT in compliance of NGT order dated 31/07/2019

You are requested to direct the concerned officials to take necessary action as above and submit A.T.R immediately in compliance of NGT order dated 31/07/2019 so as to comply with Hon'ble NGT order in true letter and spirit.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


MOHD. ARIF
Incharge (CMC I)

Copy to:-

1. Member (Drainage), Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi, Delhi 110005

2. Master file


AEE (CMC I)

O/C



DELHI POLLUTION CONTROL COMMITTEE
4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 visit us at <http://dpccdelhigovt.nic.in>

C/26

F. No. DPCC/CMC-I/2019/2830-2837

Dated: 09/10/2019

Sub: Minutes of the Meeting held on 27.09.2019, under the Chairmanship of Chief Secretary, Govt. of NCT Delhi to discuss the issues regarding treatment of untreated sewage from Indira camp Trilokpuri, J.J. cluster in reference to direction of Hon'ble NGT dated 31.07.2019 in OA No. 100 of 2019 titled Surender Pal Verma V/s Ministry of PWD and Others

Please find enclosed herewith a copy of the Minutes of Meeting held on 27.09.2019 under the Chairmanship of Chief Secretary, Govt. of NCT Delhi at Delhi Secretariat to discuss the issues regarding treatment of untreated sewage from Indira camp Trilokpuri, J.J. cluster in reference to Directions of Hon'ble NGT dated 31.07.2019 in OA No. 100 of 2019 titled Surender Pal Verma V/s Ministry of PWD and Others.

All concerned Department/ Authorities are required to take necessary action for the compliance of order dated 31.07.2019 and shall submit action taken report within a week, which is to be filed by DPCC in the Hon'ble NGT before next date of hearing.

This issues with the approval of Competent authority, DPCC

Enclosure: As Above

(Mohd. Arif)
 Sr. Environmental Engineer

To:

1. Principal Secretary, Public Works Department, 5th Level, Delhi Secretariat, I.P. Estate, New Delhi-110002
2. Secretary, Urban Development(U.D.), 9th & 10th level, Delhi Secretariat I.P. Estate, New Delhi - 110002
3. The Commissioner, East Delhi Municipal Corporation (EDMC), 419, Udyog Sadan, Patparganj Industrial Area, Delhi-110092
4. The Principal Secretary (Environment & Forest), 6th Floor, Delhi Secretariat, I.P. Estate, New Delhi-110002
5. Chief Executive of Officer, Delhi Urban Shelter Improvement Board (DUSIB), Punarwas Bhawan, I.P. Estate, New Delhi-110002
6. Chief Executive of Officer, Delhi Jal Board, Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi-110005

Copy to:

1. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P Estate, New Delhi-110002
2. PA to Member Secretary, Delhi Pollution Control Committee, 6th floor, C wing, I.P. Estate, New Delhi-110002

o/c



C/27

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : <http://dpcc.delhigovt.nic.in>

No. F. DPCC/ 2830 - 2837

Dated: 09/10/2019

Minutes of the Meeting

A meeting was held on 27.09.2019 under the Chairmanship of Chief Secretary, Govt, of NCT of Delhi regarding treatment of untreated sewage from Indira Camp Trilokpuri, JJC Cluster in reference to directions of the Hon'ble NGT dated 31.07.2019 in OA No. 100/2019 (LA No. 50 & 51/2019). The meeting was attended by Commissioner (EDMC), CEO (DJB), CEO (DUSIB), Member Secretary (DPCC) and other senior officers of the departments.

1. At the outset Chief Secretary, Govt, of NCT of Delhi asked CEO, DJB to brief about the case. It was explained by CEO, DJB that -

With reference to the directions of Hon'ble NGT that "DJB is to establish a system for carrying untreated sewage /waste water of the colonies for treatment from Trilokpuri, Indira Camp" it is intimated that there is no policy of DJB to lay internal sewer lines in JJ clusters and due to very narrow lanes it is also not technically feasible. Besides being under jurisdiction of DUSIB, it is responsibility of DUSIB to make arrangements for proper disposal of sewage of this JJ cluster as per section 11(1) of DUSIB Act, 2010 by local treatment or connecting it to DJB's sewerage system.

Accordingly a meeting was convened by CE (East) DJB, alongwith DPCC, CPCB, EDMC and DUSIB on dated 22.08.2019, wherein the issues related to the Hon'ble NGT order dated 31.07.2019 were discussed. It was deliberated that due to non availability of adequate space near India Camp Trilokpuri, interim measures like treatment of waste water with phyto-remediation techniques is not feasible. It was further decided in the meeting to hold field inspection jointly on 23.08.2019 to identify the possible options for discharge of PWD drain and subsequent pumping into DJB's sewerage network.

Accordingly, joint inspection was carried out with representatives of DPCC, CPCB, DJB, EDMC, PWD and DUSIB on 23.08.2019. The issues discussed on site and the various decisions taken during the site inspections for compliance by various departments were as follows:

- i. CPCB & DPCC officials raised the issue of removal of all debris malba etc. dumped along side banks of drains running parallel to Indira Camp, Trilokpuri. They instructed PWD to construct banks of drains in such way that Malba could not be dumped in this portion. They instructed EDMC to remove all malba lying over there.
- ii. DPCC raised the issue of slow progress of construction of PWD drain. Mr. R.K. Tripathi, EE (PWD) assured that the construction of this drain will be completed within two months.
- iii. During joint inspection carried out on 23.08.2019, it was assessed that there is a need to provide a conveyance system for the waste water generated in the Indira Camp JJ Cluster (under the jurisdiction of DUSIB) so that the same can be treated in the nearby STP. For the said purpose, a piece of land needs to be identified where the waste water from the Indira Camp can be collected and pumped to either Kalyanpuri SPS or to the 1600 mm dia DJB trunk sewer connected to Kalyanpuri SPS. Since there is no vacant land available in the Indira Camp, a piece of vacant land in DDA park, 8A Block, Janta Flats, Trilokpuri near Mother's Mary School was identified to setup the trapping arrangement, sump and pumping station to accomplish the task.
- iv. Further, a Status Report was also submitted by DJB to the DPCC vide Letter No. DJB/CE (East)/2019/459-463 dated 04.09.2019 wherein the imperative of taking urgent action by DUSIB was flagged by DJB to resolve the issues at JJ Cluster Trilokpuri in compliance to the directions of the Hon'ble NGT. Subsequently, in terms of section 33(1) (a&b) of Delhi Water Board Act 1998, a Notice was also sent on 25.09.2019 by DJB to DUSIB for making arrangement for conveyance of the sewerage from Indira Camp J JC to the sewerage system of DJB.

C/29

2. After deliberating the matter in detail, the Chief Secretary decided that there is a urgent need to provide the necessary arrangement for collection and conveyance of the sewer water collected in the Indira Camp JJ Colony in the interest of protecting public health and all agencies must come forward to resolve the issues. Accordingly, DJB was directed to prepare an action plan for taking up the work at the identified land or at any suitable location in the JJ Colony without waiting for the fund transfer by DUSIB so that the basic facility is provided to the residents and the orders of Hon'ble NGT are complied with. Since the JJ Colony is under the jurisdiction of DUSIB, DUSIB was directed to arrange for the land required for setting of the facility from DDA by invoking the statutory provisions available to it. It was further decided that DUSIB will make the fund available to DJB subsequently.

3. It was directed by Chief Secretary that CEO, DJB shall immediately submit action ' plan to DPCC for collection of waste water from Indira Camp JJ cluster and conveyance of the same to DJB's sewerage network within a week, which is to be filed by DPCC in the Hon'ble NGT before the next date of hearing i.e. 09.10.2019.

The meeting ended with vote of thanks to the chair.


(Arun Mishra)
Member Secretary

o/c



DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI

OFFICE OF THE CHIEF ENGINEER (EAST)

ROOM NO. 501, VARUNALAY PH-II, KAROL BAGH, NEW DELHI-05

E-mail: ceeast.djb@gmail.com, Contact: 011-23554519

Annexure-E

C/30

NO.: DJB/CE(East)/2019/ 459

Dated: 04-9-19

To

The Incharge (CMCI)
Delhi Pollution Control Committee
Department of Environment, (Govt. of NCT of Delhi)
4th Floor, ISBT Building, Kashmere Gate, Delhi-06

2032/CMCE
05/09/19

Subject: Order dated 31.07.2019 in original application No. 100/2019(I.A. No.50/2019 and I.A. No.51/2019) regarding discharge of untreated sewerage and Waste Water from Trilokpuri Block No. 1 & 2 and Indira Camp JJC.

- Ref:** i.) Letter from the Chief Secretary vide U.O. No. F. OSD/CS/ NPC-104/2019/18011 dt.02.08.2019.
ii) Letter from DPCC vide F.No. DPCC/CMC-I/2019/2330-2332 dt.09.08.2019.

Vide above Order dt. 31.07.19, Hon'ble National Green Tribunal in the matter Surender Pal Verma V/s Ministry of Public works Department & Ors vide Original Application No. 100/2019 (IA No. 50/2019 and IA No. 51/2019) has directed as under:-

"DJB is to establish a system for carrying untreated sewage /waste water of the colonies for treatment from Trilokpuri, Indira Camp. Such system may be established by the DJB within six months and plan for the purpose be proposed within one month. The action plan may also provide for interim arrangement, such as phyto-remediation techniques to prevent untreated sewage being discharge into water bodies in violation of the provisions of the Water Act. Action plan may be filed with the DPCC"

In this regard report is as under:

TRILOKPURI RESETTLEMENT COLONY

Trilokpuri is a Resettlement colony consisting of 40 Nos. Blocks (including Block 1 & 2 also) and is fully sewerred since year 1980. The sewerage system layout of the Trilokpuri is placed opposite in file for ready reference. The sewerage from individual's

homes goes through internal and peripheral sewerage lines of 250 mm to 400/600 mm dia and 1600 mm dia Trunk Sewer to Kalyanpuri SPS and is ultimately carried to Kondli STP where it gets treated and released in river Yamuna through effluent channel. The sewerage system of this area is functioning properly. It is pertinent to mention here that no untreated sewage is going into the drain from Block No. 1 & 2 of Trilokpuri RSC.

INDIRA CAMP JJC

Indira Camp is a JJ cluster located near Block 1 & 2 Trilokpuri having about 1500 Pakka houses. This JJ cluster is maintained by DUSIB. There is no sewerage network in this JJ cluster. There is 1 No of Community Toilet Block located in this colony maintained by DUSIB having septic tank and which discharge its overflow into drains. In addition, waste water from individual toilets, kitchen waste & washing water of individual houses is also discharged into drains.

- In reference to the directions of Hon'ble NGT that "DJB is to establish a system for carrying untreated sewage /waste water of the colonies for treatment from Trilokpuri, Indira Camp" it is intimated that there is no policy of DJB to lay internal sewer lines in JJ clusters. Besides being under jurisdiction of DUSIB, it is responsibility of DUSIB to make arrangements for proper disposal of sewage of this JJ cluster by local treatment or connecting it to DJB's sewerage system.
- A meeting of DPCC, CPCB, DUSIB & EDMC was held on 22.08.2019 in the chamber of CE (East) DJB, wherein the issues related to the Hon'ble NGT order dated 31.07.2019 were discussed. It was further decided to hold field inspection jointly on 23.08.2019. Minutes of the meeting are enclosed.
- The joint inspection was carried out on 23.08.2019 and the points discussed and action to be taken by various departments is as under:-
 - i) CPCB & DPCC officials raised the issue of removal of all debris malba etc. dumped along side banks of drains running parallel to Indira Camp, Trilokpuri. They instructed PWD to construct banks of drains in such way that Malba could

C/32

- not be dumped in this portion. They instructed EDMC to remove all malba lying over there.
- ii) DPCC raised the issue of slow progress of construction of PWD drain. Mr. R.K. Tripathi, EE (PWD) assured that the construction of this drain will be completed within two months.
 - iii) DUSIB was directed by DPCC, CPCB to intercept the sewage coming from J JC and toilet blocks and connect to nearby DJB sewer lines, wherever feasible with intimation to DJB.
 - iv) DUSIB was directed by DPCC and CPCB to relocate Piggery farms and ensure that waste from these farms does not enter in to this drain.
 - v) During inspection it was noticed that trapping of the PWD drain and construction of sump & pump house can be done in DDA Park in 8A Block Janta Flats Trilokpuri near Mother's Mary School adjacent to the PWD drain. Construction of trapping arrangement, sump & pump house and laying of pipe line up to Kalyanpuri SPS/1600 mm dia Trilokpuri trunk sewer is to be done by DUSIB as the area of Indira Camp JJ Cluster falls under jurisdiction of DUSIB.

In view of above it may be appreciated that action for proper disposal of waste water of Indira Camp JJ Cluster to be taken up by DUSIB and there is no action required on the part of DJB.

The above report is being sent as per the approval of Competent Authority, Delhi Jal Board, in compliance of the orders dated 31.07.2019 of Hon'ble NGT in OA No. 100(2019) please.

Encls: As above.


4/9/19
CHIEF ENGINEER (East)

Annexure-f

57752

26 SEP 2019



C/33



EAST DELHI MUNICIPAL CORPORATION
OFFICE OF THE ASSISTANT COMMISSIONER
SHAHADRA SOUTH ZONE
NEAR KARKARDOOMA COURT
SHAHADRA, DELHI -110031

No. 818/AC/SSZ/2019-

Date: 25/09.2019

Status Report in the Matter of Surender Pal Verma V/s Ministry of Public Works Department & others.

Action Taken Report by EDMC.

It may be recalled that the above mentioned matter is pending before the Hon'ble National Green Tribunal, Principal Bench of New Delhi. The action taken by EDMC on the directions of the Joint Inspection Committee is as under:-

1. Regular cleanliness drive is being carried out along the passage of the drain and additional staff has been deployed to ensure the cleanliness in the area.
2. Auto Tippers have been deployed for collection and transportation of garbage from the site to the nearest dhalao. In addition to the normal deployment of Auto Tippers. One Auto Tipper is stationed at the site from 11.30 a.m to 03.p.m to ensure that people throw the garbage directly into the Tipper and do not litter it on the road/throw it into the drain.
3. The drain is being re-constructed by the PWD and at present the debris from the drain has been removed from the trench and dumped along the ground. However, EDMC is carrying out regular cleanliness drive and ensuring that the area remains clean.
4. After the cleanliness activity is carried out, chalk powder is spread across the area to ensure that infectious and water-borne diseases do not spread in the area.
5. EDMC has taken coercive action against violators in the vicinity who throw garbage in the drains or dump waste material into the drain. Number of challans issued by EDMC and photographs of the site are enclosed for the perusal.

2348/CMCE
22/9/19

Submitted for information.

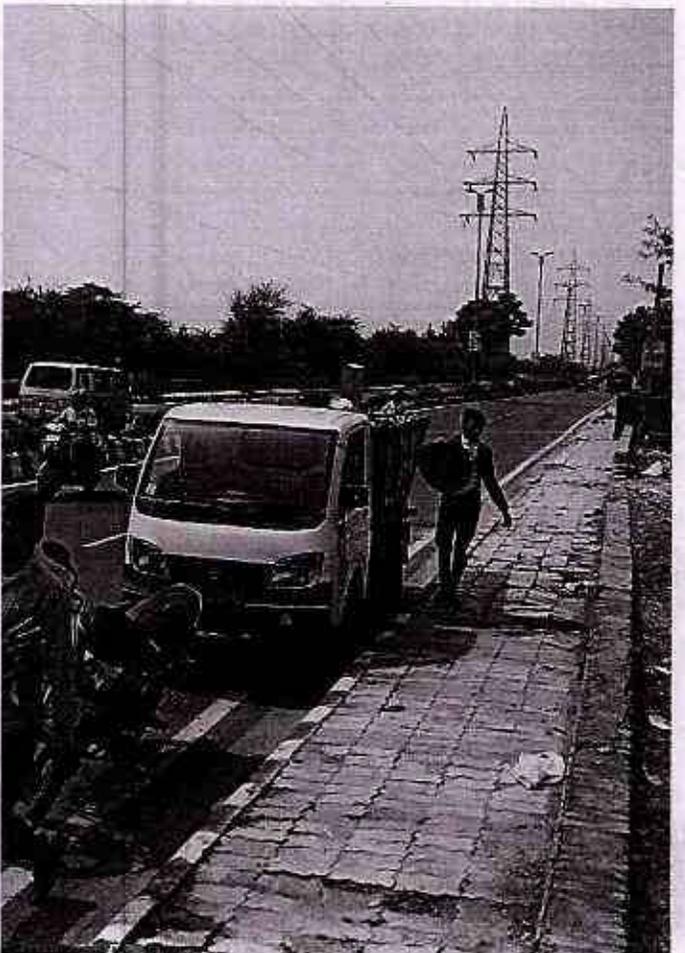
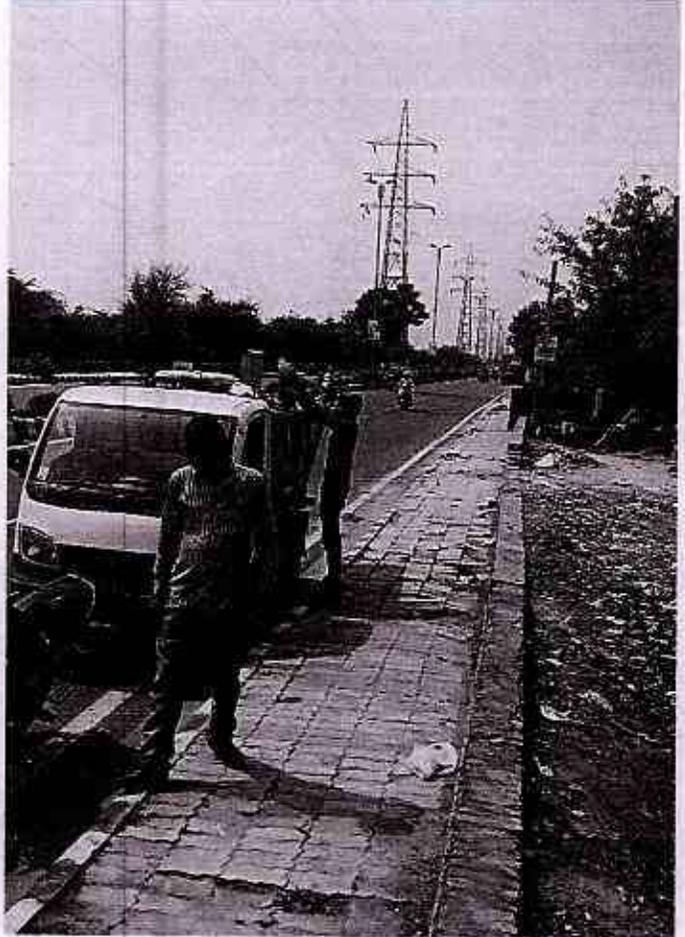
Assistant Commissioner
Shahdara South Zone

To

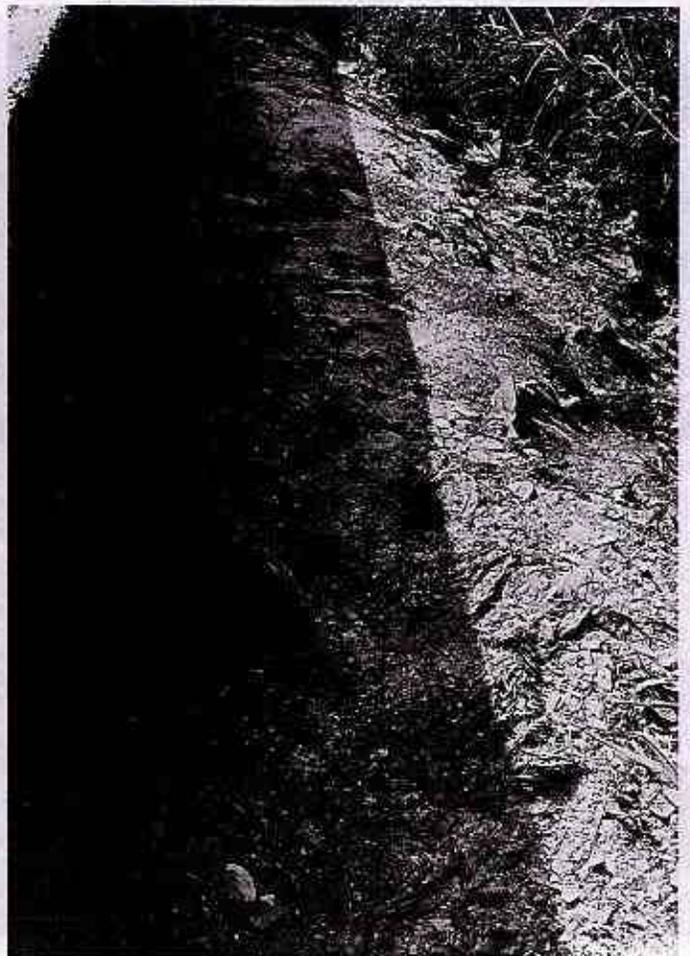
Sh. M.I. Siddiqui, Environmental Engineer, DPCC
Delhi Pollution Control Committee
Department of Environment, (Govt. of NCT of Delhi)
4th Floor, I.S.B.T. Building, Kashmir Gate
Delhi-110006

ASE (w. M.I. Siddiqui) 11/10/19

c/34



C/35



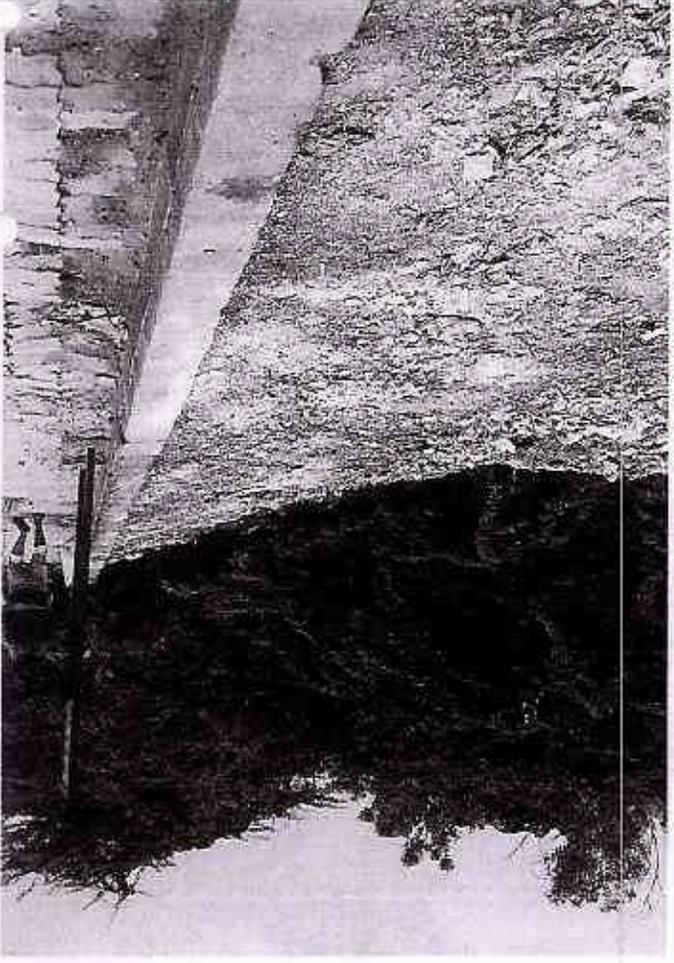
C/36

5



वाडे नं०. 210, त्रिलोक पुरी

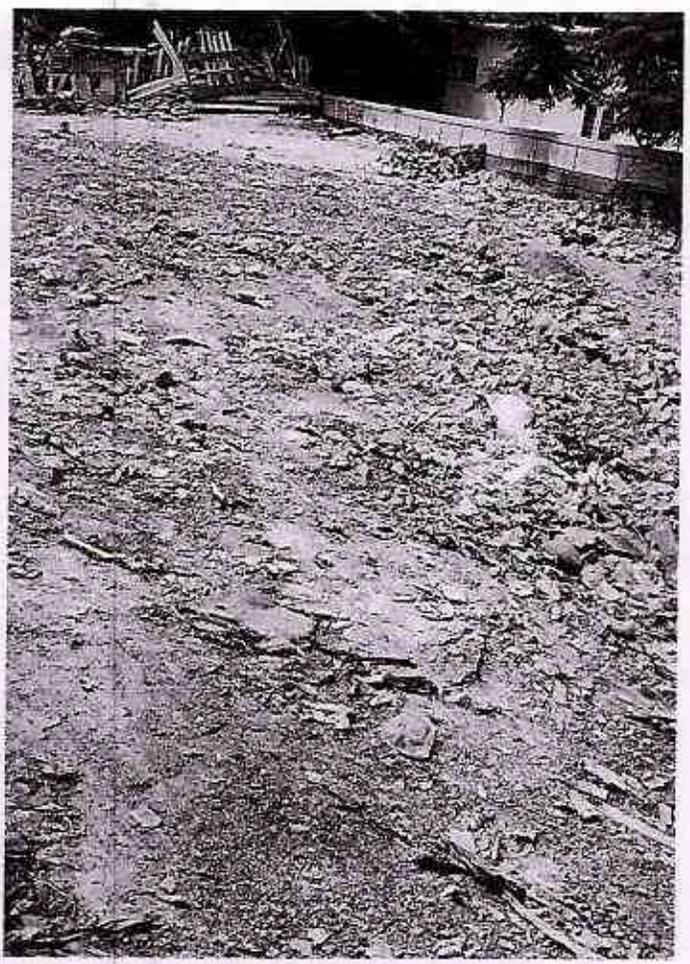
C/37



पूर्व दिल्ली नगर निगम
NCT के अधीन नगर का विकास
करा है, यह है, एन.ए. 210 का निर्माण
और विकास कार्य यहाँ की ज़रूरतों।

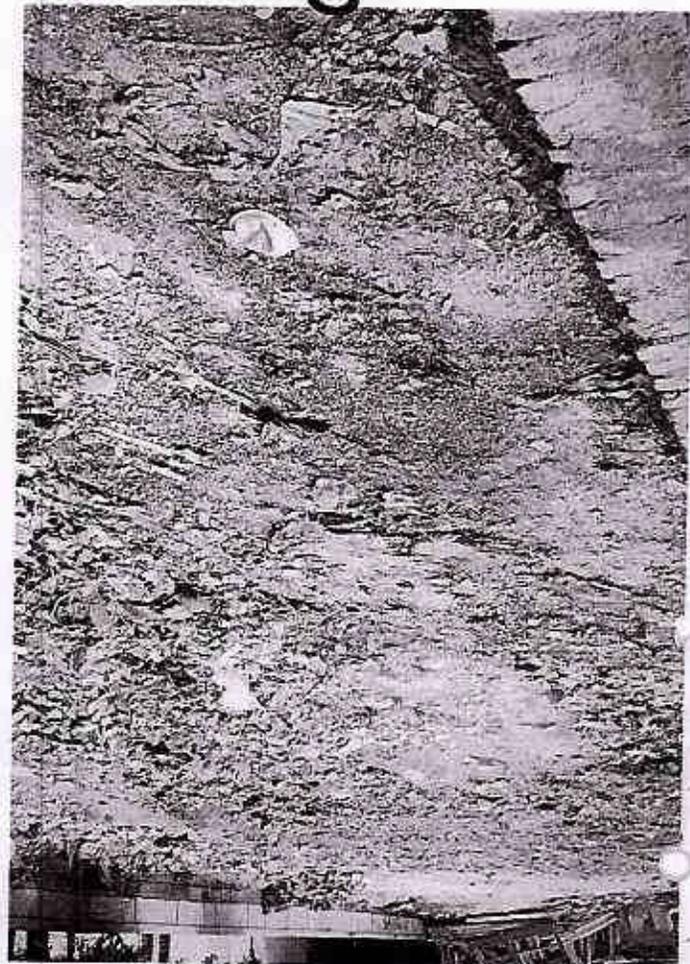


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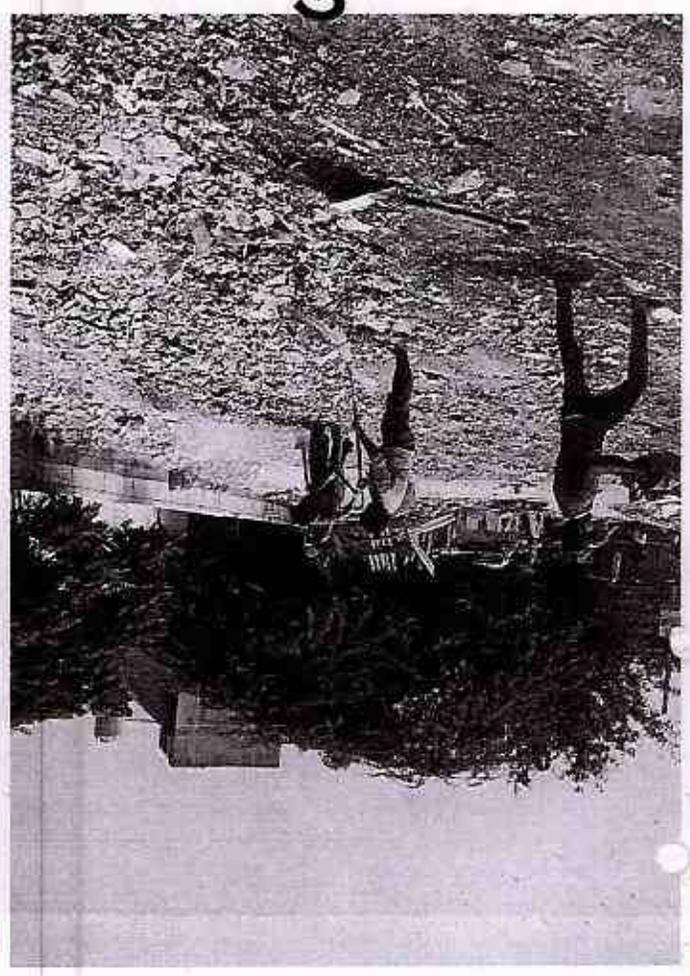


C/38

वाडे नं०. 210, त्रिलोक पुरी



वाडे नं०. 210, त्रिलोक पुरी





राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
लोक निर्माण विभाग

PUBLIC WORKS DEPARTMENT

कार्यालय कार्यपालक अभियंता

Office of Executive Engineer

लोक निर्माण विभाग सिस्सअनुम-ईस्ट रोड(एम-212),

Public Works Department CRM Division East Road(M-212),

रमेश पार्क, नियर शककरपुर थाना, पुस्ता रोड, दिल्ली-110092

Ramesh Park, Near Shakarpur Police Station, Pusta Road, Delhi-110092

☎ 011-21210380 & ☎ 011-21210381 Email: cepwd@delhi212@gmail.com



पत्रांक:- 70DB(III)/लोनिवि0/एम-212/ 2732 दिनांक :- 21/10/19
सेवा में,

Sh. Mohd. Arif

Incharge-CMC-1

Delhi Pollution Control Committee

Govt. of NCT of Delhi

4th & 5th floor, ISBT Building

Kashmere Gate, Delhi-06

विषय:- **Surender Pal Verma Vs Ministry of Public Works Department & Ors**
vide Original Application No.100/2019(IA No.50/2019 and IA No.51/2019.

संदर्भ:- This office letter No. 70DB(III)/PWD/M-212/2549 dated 03.10.2019

With reference to the above, the 90% of RCC drain work has been completed and the likely to be completed within this month. The other related works like dressing of surface and repair dwarf of boundry wall will also be completed simultaneously. The related current photographs are enclosed for your kind consideration please.

Encl:- As Above

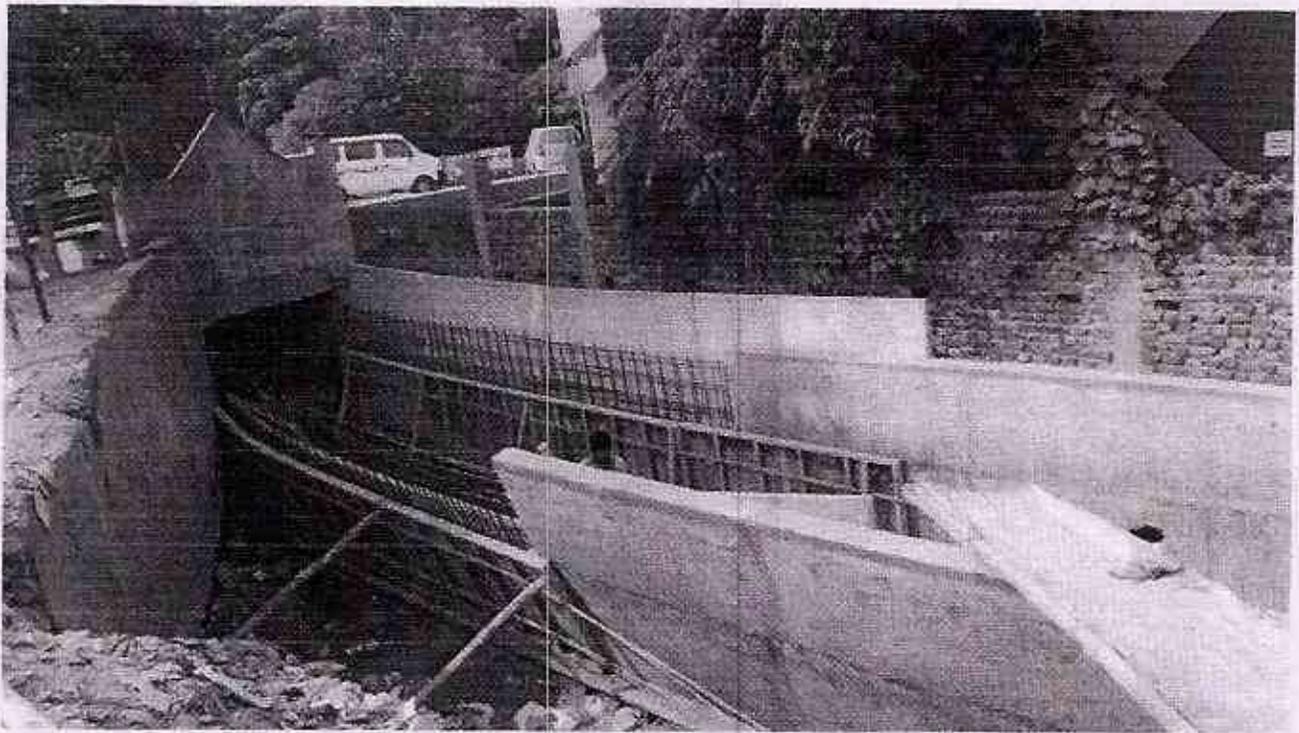
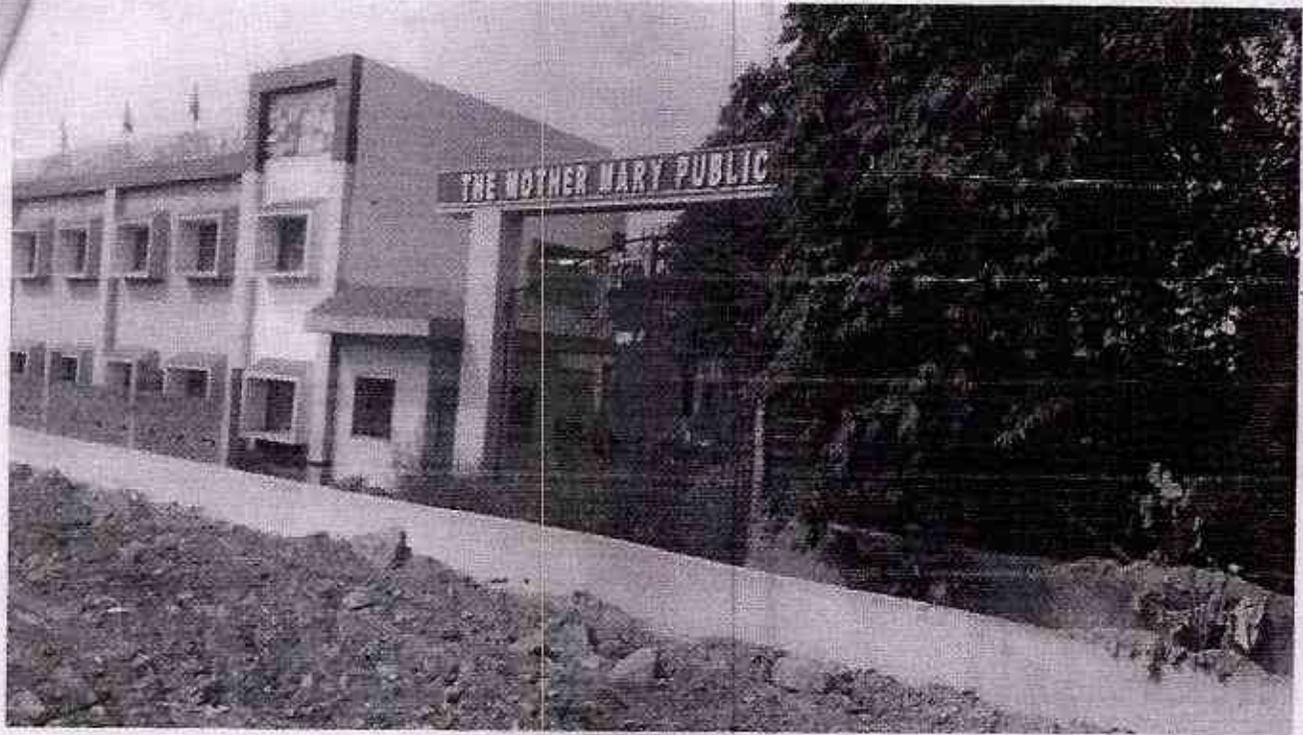
कार्यपालक अभियंता
लो.नि.वि. अनुम ईस्ट रोड(एम-212)
रमेश पार्क, दिल्ली

प्रतिलिपि प्रेषित:-

1. अधीक्षण अभियंता, लो.नि.वि. स.अनु.परि0 एम-22, द्वितीय तल, दिल्ली सचिवालय, नई दिल्ली को सूचनार्थ हेतु।
2. सहायक अभियंता, लोनिवि0, स0अनु0उपमंडल ईस्ट रोड-3, दिल्ली को सूचनार्थ व आवश्यक कार्यवाही हेतु।

कार्यपालक अभियंता

C/40



C/41

